

### Applicability of Factory, bonus and bonded Labour Acts to Brick Kiln Industry

1376. SHRI DAYA RAM SHAKYA:  
Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(b) whether it is a fact that the provisions of Factory, Bonus and Abolition of Bonded Labour Acts are applicable to brick kiln industry;

(b) whether it is also a fact that all types of work are undertaken on contract basis in brick kilns;

(c) if so, the reasons for including brick kiln labourers in the Factory and Labour Acts;

(d) whether Government are aware that nowhere on the brick kilns there is any building implements for production and permanent residential facilities;

(e) whether it is also a fact that brick kiln owners had organised a huge demonstration before the Government of Uttar Pradesh for their demands against all these things; and if so whether Government have considered their demands; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) The Factories Act and the Payment of Bonus Act are applicable to the Brick Kiln in industry. The Bonded Labour System (Abolition) Act 1976 is also applicable wherever the bonded labour system as defined in the Act is prevalent.

(b) There are a variety of arrangements under which work is done in brick kiln. It cannot therefore be said the all types of work are taken on contract basis only.

(c) The term 'factories' is defined in the Factories Act. Since Brick kilns

come within that definition they automatically come within the purview of the Factories Act. Brick kilns are covered under certain other Acts also for similar reasons.

(d) As no comprehensive survey has been carried out of the conditions under which brick kilns are functioning, Government is not in a position to confirm this.

(e) Government has received information to this effect.

(f) it has been decided to convene a tripartite conference shortly to discuss the problems of the industry as well as of the workers employed therein.

### Merger of Centron Industrial Alliance Ltd. with Brook Bond India Ltd.

1377. SHRI E. BALANANDAN:  
Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the proposal of merger of Centron Industrial Allowance Ltd. with Brooke Bond India Ltd. has been cleared by Government; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) The merger of Centron Industrial Alliance Limited with Brooke Bond India Limited has been approved by the Central Government under Section 23(2) of the MRTP Act, 1969. A copy of the Central Government's Order No. 28(3)/80-CL.VI dated 21st January, 1982, giving the details of the merger is laid on the Table of the House. [Placed in Library. See No. LT-7098/83].